

AMENDING ACT 25 OF 1840 ACT 1848

ACT No. XXIII. of 1848

(Rep., Act 21 of 1856)

[10th October, 1848.]

Passed by the Governor General of India in Council, On the 10th October, 1848.

An Act to amend a Clerical Error in Act No. XXV. of 1840.

FOR remedy of a Clerical Error in Act. XXV. of 1840, it is enacted as follow:

I. Any person guilty of the offence punishable under Section VII. of Act XXV. of 1840, shall be liable to the punishment therein provided for such offence, on conviction thereof before any Magistrate.
